

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 111

IA(I.B.C)/1067(CH)2024

And

CP (IB) No. 164/Chd/Pb/2022

IN THE MATTER OF

**Small Industries Development Bank of ...
India**

Petitioner

Versus

Rajesh Singla

...

Respondent

Under Section: 95, 60(5), IBC 2016

Order delivered on 08.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

**For the Personal : Ms. Eshna Kumar with Mr. Akshat
Guarantor Maheshwari, Advocates.**

For the RP : Mr. Harish Taneja, RP in person.

ORDER

Heard the submissions made by the RP as well as the counsel for the Personal Guarantor. With the consent of both the parties, let the matter be posted to 16.05.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)